1	2	3
6.	Jharihara	1.96
7.	Katri*	21.78
8.	Kansjore	21.20
9.	Kans	12.67
10.	Keso	5.9€
11.	Latrata	87.84
12.	Natki	13.20
13.	Panch Khera	5.10
14.	Ramrekha*	4.51
15.	Sakrigali	8.81
16.	Surangi	11.85
17.	Sonua	22.78
18.	Suru	5.53
19.	Saliya*	0.11
20.	Satpotka*	0.15
21.	Torai	19.69
22.	Upper Shank	11.94

*Projects not approved by Planning Commission.

[English]

Muiti Purpose River Dam Project

3018. SHRI ISWAR PRASANNA HAZARIKA: Will the Minister of WATER RESOURCES be pleased to state:

- (a) the present states of the multipurpose River Dam Project in Assam-Arunachal border, Subansiri and Siang;
- (b) whether any proposal with regard to these projects acceptable to concerned States is under consideration of the Union Government;
 - (c) if so, the details thereof;
- (d) the time frame for completion of the projects; and
- (e) the anticipated benefits in terms of moderation of floods and generation of power ?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) to (c) The detailed project reports (DPR) were prepared by Brahmaputra Board for Subansiri and Siang (Dehang) projects with installed capacity of 4800 MW and 20,000 MW respectively. Due to strong reservation of Government of Arunachal Pradesh because of large scale submergene

including important townships like Doporijo, Dumborijo and Tameng in respect of Subansiri and Yingkiong, Pugging in respect of Siang project, the investigation at three alternative sites for construction of moderately high dams has been taken up by Bramaputra Board for Subansiri and Dehang projects.

- (d) Survey and investigation at these new sites for Subansiri and Dehang Projects are scheduled to be completed in a period of three years.
- (e) the benefits likely to be accured from these project at alternate sites are given below.

			Power
For Siang Project	i)	Pugging	11,000 MW
	ii)	at Mega	700 MW
	iii)	at Rotung	1700 MW
For Subansiri Project	i)	at Menga	2,500 MW
	ii)	at Tamen	2,000 MW
	iii)	at Gerumukh	2,800 MW

It was envisaged under the original planning that after constructing of Dehang and Subansiri dam projects, a flood moderation would be of about one metre at Pandu (Guwahati).

[Translation]

L.P.G. Connections

3019. SHRI MUNNI LAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the criteria for the release of new L.P.G. connections to dealers by various oil corporations in the country;
- (b) the number of new connections sanctioned to dealers during the last three years;
- (c) whether the Government are aware that LPG distributors commissioned before 1991 and having more than 5000 connections are permitted to release/issue more LPG connections to consumers rather than the new LPG distributors;
- (d) if so, whether most of the LPG distributors in reserved category are also discriminated by the oil corporations to release the LPG connections; and
- (e) if so, the steps taken by the Government to make the L.P.G. distributors viable commissioned after 1991 ?

THE MINISTER OF STATE IN THE MINISTRY PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU):
(a) Due to product constraint, LPG connections are released in a phased manner, keeping in view the annual enrolment plan and slack available with the distributor and the waiting list. Following preferential/priority criteria are currently being followed for release of connections at present:

- 1. Hilly areas
- 2. Taj Trapezium
- 3. Tatkal Scheme
- 4. Customers registered prior to 1.1.991.
- 5. M.P. Priority Connections
- 6. Distributors operating below the viability level.
- Release 1000 connections to newly commissioned distributorships in two instalments in the first year of commissioning.
- 8. Balance LPG connections are released through distributors operating above viability limit in accordance with norms developed by each oil company, based on principle that old distributors with less refill sale and large waiting list get more connections.
- (b) The number of new connections released to the distributors of Public Sector Oil Companies during the last three years is given below:

Year	No. of connections released (in lakhs)
1994-95	22.9
1995-96	20.5
1996-97	23.4

- (c) As per the direction of the Government to clear waiting list prior to 1.1.1991, the distributors are releasing LPG connections on demand to the applicants registered before 1.1.1991. The distributors commissioned before 1.1.1991 will be having more people in the waiting list generated before 1.1.1991 on acount of location etc., it may not be possible to transfer these connections to new distributors. Therefore, it is possible that such distributors are releasing more connections than those which are newly commissioned.
- (d) and (e) No discrimination is made against the distributors of reserved category vis-a-vis other categories in allocation of new LPG connections. The Oil Companies take adequate care to ensure that the distributors operating

below the ceiling limit, especially those operating below the viability limit, including those from the reserved category get maximum number of new connections compared to those operating above viable limit.

Tribal Heroes

3020. SHRI VIJAY KUMAR KHANDELWAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government propose to establish any foundation on the pattern of Ambedkar Foundation to identify the Tribal Heroes who fought for freedom struggle while celebrating the fiftieth anniversary of our independence;
 - (b) if so, the details thereof; and
 - (c) if not the reasons therefor ?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT (SHRI S.R. BOMMAI): (a) to (c) There is no proposal, as such, to establish any foundation on the pattern of Ambedkar Foundation to identify the Tribal Heroes who fought for freedom struggle during the Golden Jubilee Celebration of India's Independence.

[English]

Krishna Water Dispute Tribunal Award

3021. SHRI K.S. RAYADU:

SHRI L. RAMANA:

SHRI T. GOPAL KRISHNA:

SHRI R. SAMBASIVA RAO:

Will the Minister of WATER RESOURCES be pleased to state :

- (a) whether the Government of Andhra Pradesh has urged the Union Government to review the sanctions for Tunga and other Projects in violation of Krishna Water Disputes Tribunal Award;
- (b) if so, the details thereof and action taken thereon; and $% \left(\frac{1}{2}\right) =\frac{1}{2}\left(\frac{1}{2}\right) +\frac{1}{2}\left(\frac{1}{2}\right) +\frac{1}{2}\left(\frac{1}{2}\right) =\frac{1}{2}\left(\frac{1}{2}\right) +\frac{1}{2}\left(\frac{1}$
- (c) the measures taken/proposed to be taken to ensure full inflow of water in the drought-prone Rayalseema region ?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) to (c) Andhra Pradesh has urged the Union Government to review sanctions/clearances oranted to upper Tunga and other projects of Krishna basin in Karnataka and also restraining